Several hon, Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

12.50 brs.

STATEMENT ON STRIKE BY AIR INDIA PILOTS

Mr. speaker: Now, Dr. Karan Singh.

भी मंबर लाल मृप्त (दिल्ली सदर) : इसी के बारे में मेरा एक प्वाइंट झाफ प्रार्डर 🖹 । जो सदन का प्रोसोजर है उसके भनुसार हम सोग कालिंग एटेंशन मोशन देते हैं मौर. शार्ट नोटिस नवेश्वन देते हैं। नियमों के अनसार हमें उनको देने का अधिकार है। देखने में भा रहा है भौर यह बार बार हो रहा है कि कालिग एटेंशन मोशन रहते हुए भी, बाटं नोटिस म्वेश्वन रहते हुए भो

Mr. Speaker: Let him make the statement. After that, he can raise his point of order.

थी कंश्वर लाल गुन्त : मिनिस्टर साहिवान उसको एक्सेप्ट नहीं करते हैं मौर उसके बजाय सोधे यहां प्राकर स्टेटमेंट देने सग जाते हैं। जो माज वह बक्तव्य देने जा रहे हैं उसके बारे में मेरा तीन दिन से मार्ट गोटिस क्वेक्चन पड़ा हवा है । मुझ मालुम नहीं कि उसका क्या हवा है ।

Mr. Speaker: But Government have got the privilege to make a statement.

भी कंबर लाल गुप्त : में मापका प्रोटक्शन चाहता है । प्रगर कोई कालिंग एटेंशन मोजन पड़ा हुमा हो या शार्ट नोटिस ध्वेध्वन पड़ा हुमा हो तो उसके जमाव में बिनिस्टर्ब को स्टेटमेंट देना बाहिये। यह जो तरोका है कि मंत्रो महोदय उठ कर स्टेटमेंट देना शुरू कर देते हैं यह हमारे पश्चिकारों पर कुठाराचात है। मह पहला मोका नहीं है कि मंत्रो महोदय का कह रहे हैं। इसके पहले भी यह हो E41 3 1

Mr. Speaker: I have understood it. It may be that the hon. Member may have tabled a short notice question. Short Notice questions are not admitted if the Minister does not accept naturally, in this case, the hon. Minister might not have accepted it since he himself was going to make a statement.

Shri Kanwar Lal Gupta: I have not received any information about it. So. I think it is still pending. So, he should answer it.

Shri Hem Barua (Mangaldai): Hon. Ministers are in the habit of taking arbitrary decisions so far as short notice questions are concerned. Very often, they do not accept short notice questions at all.

Mr. Speaker: According to the rules as they stand, Ministers have got the If there is any point which right. hon. Members want to raise in regard to it, let them raise it, and we shall discuss it in the Rules Committee. If their viewpoint is accepted by the Rules Committee that hon. Ministers cannot make statements in such cases, then I shall prevent them from doing so in future

भी कंवर लाल गप्त : भगर हमारा शार्ट नोटिस क्वेश्चन बाकी है या कॉलिंग एटेंजन मोजन बाकी है तो मिनिस्टर साहिबान को बाहिये कि वे उसको एक्सेप्ट करके बयान हें । यह जो तरीका भ्रयनाया जा रहा है यह गलत है । यह हमारे मधिकारों पर कुठारा-चात है। मैं बाहता हूं कि इसका खबाब दिया जाए ।

Mr. Speaker: But it is not within my competence to prevent it now. 13 brs.

पर्यटन तथा समैनिक उड्डयन मंत्री (डा॰ कर्म सिंह) : आज प्रातः काल 5 बजे से स्टाइक धारम्म हो रही बी, इसलिए उससे पहले कोई स्टटमेंट करना सहा कठिन मा धीर हार्ट बोटिस स्वेश्वन का उसर देना भी सम्भव नहीं था ।

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Mr. Speaker: How many pages is it?

Dr. Karan Singh: It will take about 10 minues.

भी मधु लिमये : स्टेटमेंट को टेबल पर रक्ष दिया जाये । वाद में सवाल प्रूछने दिये जायें !

Mr. Speaker: As I said day before yesterday, if you want any discussion, we can have it, instead of taking one or two minutes to ask questions. Let him lay it on the Table, let Members go through it and then if necessary, there can be a discussion.

Dr. Karan Singh: I lay the statement on the Table. [Placed in Library, See No. LT-781/67].

Mr. Spraker: We now adjourn for lunch.

13.62 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

ELECTION TO COMMITTEE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): On behalf of Shri Anna Sahib Shinde, I beg to move:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1950, the member of Lok Sabha do proceed to elect, in such manner ss the Speaker may direct, four members from among themselves to serve far Board for a term of three years commencing from the date of their election, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of Section 5(1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for a term of three years commencing from the date of their election, subject to the other provisions of the said Act."

The motion was adopted

14.02 hrs.

DEMANDS FOR GRANTS 1967-68contd.

MINISTRY OF DEFENCE-contd.

Mr. Deputy-Speaker: We shall resume further discussion on demands for grants. Shri D. C. Sharma. He has already taken five minutes.

Shri D. C. Sharma (Gurdaspur): No, Sir. I have taken only two minutes.

Shri Sezhiyan (Kumbakonam): How much time is left?

Mr. Deputy-Speaker: Still five hours are left.

Shri M. M. Krishna (Peddapalli): Yesterday you were kind enough to call me. Unfortunately I had gone out to the library. Will I be able to get a chance today?

Mr. Deputy-Speaker: You will get your opportunity.

Shri D. C. Sharma: Some hon. Member yesterday said that we in India had no national defence policy, and it was suggested that a standing committee of Members of Parliament should be set up in order to formulate